

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

221. C.P. (IB)/861(MB)2021

IN THE MATTER OF

Canara Bank

V/s

Rakesh Chaturvedi

Section 42 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 25.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Ishtiaq Ali (VC)

For the Respondent: Adv. Prachi Wazalwar (VC)

ORDER

The Ld. Counsel for the Petitioner is directed to supply the hard copy of the petition before the next date of hearing. Adjourned to **05.06.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)